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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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सं० 23] नई दिल्ली, बृहस्पतिवार, अप्रैल 9, 2020/चैत्र 20, 1942 (शक)
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 9th April, 2020/Chaitra 20, 1942 (Saka)

THE SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) ORDINANCE, 2020

NO. 4 OF 2020

Promulgated by the President in the Seventy-first Year of
the Republic of India.

An Ordinance further to amend the Salaries and
Allowances of Ministers Act, 1952.

WHEREAS, India, as the rest of the world, is
grappling with Corona Virus (COVID-19) pandemic
which has severe health and economic ramifications for
the people of the country;

AND WHEREAS, the Corona Virus (COVID-19) pandemic has shown the importance of expeditious relief and assistance and therefore, it is necessary to take certain emergency measures to prevent and contain the spread of said pandemic;

AND WHEREAS, in order to manage and control such situation, it has become necessary to raise resources by reduction of sumptuary allowances of Minister;

AND WHEREAS, Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Salaries and Allowances of Ministers (Amendment) Ordinance, 2020.

Short title and commencement.

(2) It shall come into force at once.

Amendment of section 5.

2. In the Salaries and Allowances of Ministers Act, 1952, section 5 shall be numbered as sub-section (1) thereof, and after sub-section (1) as so numbered, the following sub-section shall be inserted, namely:—

58 of 1952.

“(2) Notwithstanding anything contained in sub-section (1), the sumptuary allowance payable to each Minister under that sub-section shall be reduced by thirty per cent. for a period of one year commencing from the 1st April, 2020, to meet the exigencies arising out of Corona Virus (COVID-19) pandemic.”.

RAM NATH KOVIND,
President.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.